

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

Shailesh Singh

....Applicant

Versus

State of UP & Ors.

.....Respondent(s)

Bharat Banavalikar:

..Applicant in EA

**Response on behalf of HP State Pollution Control Board in
compliance to order dated 12-03-2024.**

MOST RESPECTFULLY SHOWETH:-

1. That the present matter is pending for adjudication before this Hon'ble Tribunal and was listed on 12-3-2024 wherein Hon'ble Tribunal directed that respondents shall file their response indicating compliance of the directions issued by the Hon'ble Tribunal in the order dated 15-1-2021.
2. That in compliance to the directions passed by Hon'ble NGT the response indicating status of implementation on behalf of HP State Pollution Control Board is as under:-



Member Secretary,
HP State Pollution Control
Shimla

Direction given	Status of implementation
<p><i>All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</i></p>	<ul style="list-style-type: none"> ➤ Regular inspections are carried out including occasional night surveillance across the State. No instance of illegal dismantling and recycling of waste has been observed. ➤ That vide notification dated 20.05.2019, Government of Himachal Pradesh has constituted a District Level Committee under the chairmanship of Deputy Commissioners which monitor the compliance/ implementation of E-Waste management in the State. ➤ Regular meetings at district level under the Chairmanship of Deputy Commissioner/ ADC are being conducted under District Environmental Plan formulated. ➤ Further State Board regularly conducts public awareness activities. Details of public awareness activities carried out in 2023 and 2024 is as below: - <ul style="list-style-type: none"> a. State Board Organized an E-Waste Collection cum awareness drive in 2nd and 3rd week of March, 2023.

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	<p>This included webinar on 10th March, 2023, setting up of e-waste collection kiosk at HP Secretariat on 14th, 15th and 16th March followed by E-Waste collection via Mobile Van in Shimla district.</p> <p>b. State Board organized an E-Waste Collection cum awareness drive in 3rd and 4th Week of October, 2023 on occasion of International E-Waste Day wherein collection was conducted via Mobile Van in Shimla city and Collection Kiosk were set up at all Regional Offices of HPSPCB.</p> <p>c. An e-waste collection drive from 3rd to 5th Feb, 2024 in Shimla and from 6th to 8th Feb, 2024 in Solan was conducted in collaboration with M/s Karo Sambhav.</p>
<p><i>Submission of Quarterly progress reports w.r.t implementation of E-Waste Action Plan</i></p>	<p>➤ Latest report for the period of October, 2023 to March, 2024 has been submitted to CPCB vide letter dated 7.05.2024 on the prescribed format shared by CPCB (copy annexed as <u>Annexure-I</u>).</p>


 Member Secretary,
 HP State Pollution Control
 Shimla

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	<p>➤ Further a public notice for the Producer, Manufacturer, Refurbisher and Recycler has been issued and uploaded on the website of State Board (copy annexed as <u>Annexure-II</u>).</p>
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Keeping in view the above mentioned submissions, it is prayed that the present report may be taken on record for consideration.

Date:

Place



Member Secretary,
HP State Pollution Control
Shimla

Respondent

**HP State Pollution Control Board
Shimla, Himachal Pradesh**

H.P. STATE POLLUTION CONTROL BOARD

"HIM PARIVESH" PHASE-III, NEW SHIMLA-171 009 (H.P)

Phone: 0177 2673766, 2673274 Fax: 0177 2673018

No. HPSPCB/E-Waste (Management) Rules, 2016/22 / 257

Dated 7.5.2024

To

✓
**Member Secretary,
Central Pollution Control Board.**

**Subject: - Submission of Report/ATR for Execution
Application No 04/2024 filed in the matter of OA No. 512/2019
before the Hon'ble NGT P.B- New Delhi(Revised).**

Sir

Reference to your email dated 3rd May, 2024 wherein the Status/
Action Taken report in the subject matter was sought on the prescribed format. In
this regard, please find enclosed the information as on date pertaining to Himachal
Pradesh State Pollution Control Board for kind information and further necessary
action at your end please.

Yours faithfully

Signed by

Anil Joshi

(Anil Joshi) 06:54:53

81/c
**Member Secretary
HPSPCB, Shimla**

**Format for submission of report by SPCBs/PCCs
(Note the format consists of three parts)**

Part I: Action Plan for Enforcement of E-Waste Rules in the Country (Time period: October 2023 to March 31, 2024)

Table-1

S.No.	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation
1	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.	It is submitted that State Board had earlier conducted an Inventorization of E-Waste in the State of Himachal Pradesh with M/s Shivalik Solid Waste Management Limited in 2021. The report was prepared and shared with CPCB, however CPCB stated that "report does not contain any details on approach/methodology adopted for the E-Waste Inventorization and e-waste generation". State Board has requested CPCB to formulate/ share a methodology for conducting the E-Waste Inventorization or share a CPCB approved report submitted by any other State. The same is awaited from CPCB.
2	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Pertains to CPCB.
3	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	There are 4 E-waste Recycling facility in the State of Himachal Pradesh: - <ol style="list-style-type: none"> 1. M/s Shivalik Solid Waste Management, M/s Shivalik Solid Waste Management, Unit-II, Village, Shabowal Tehsil- Nalagarh, H.P. 2. M/s Ortech India Corporations, Plot No. 67-B, Industrial Estate, Lodhi Majra, Baddi 3. M/s Eco Works Management Pvt. Ltd., Mauza Nanowal PO Khera Tehsil Nalagarh Distt. Solan HP 4. M/s Sahini Enterprise, Village Anji Nasal PO Barog Solan Solan Parwanoo. <ul style="list-style-type: none"> • Regular inspections as per the routine is being carried out. Further directions have been issued to Regional Offices to carryout comprehensive inspection and verification of the recycling facilities. • Earlier, 3 E-waste recycling facilities in the State were operational to whom the authorization was granted by State Board. Currently. 4 recycling facilities are

				operation in the State and the said facilities are under process of obtaining the EPR registration. The EPR portal was not functional and the portal is being resumed by CPCB.
4	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Regular inspections are carried out including occasional night surveillance across the State. No instance of illegal dismantling and recycling of waste has been observed. Further Government of Himachal Pradesh is in process of amending the HP Office Manual wherein it shall be made mandatory that during the auction of the E-Waste by the Govt. institute only registered entities shall participate. Meeting in this regard was held under the Chairmanship of Chief Secretary to GoHP on 3 rd May, 2024.
5	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	Directions has been issued to Urban Local Bodies to ensure the set up of E-Waste Collection Kiosk in each ULBs and channelize orphan e-waste to registered entities.
6	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Vide notification dated 20.05.2019, Government of Himachal Pradesh has constituted a District Level Committee under the chairmanship of Deputy Commissioners which monitor the compliance/ implementation of E-Waste management in the State. Regular meetings at district level under the Chairmanship of Deputy Commissioner/ ADC is being conducted under District Environmental Plan formulated.
7	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government/NGOs be run over one year.	Regular activities are being carried out detail of which is as below: - <ul style="list-style-type: none"> • Ask Us Anything session cum Webinar regarding E-Waste Management Rules, 2022 for Manufacturers, Producers, Dismantlers, Recyclers, Refurbishers and Bulk Waste Generators defined under E-Waste Management Rules, 2022 on 16th December, 2022. • State Board Organized an E-Waste Collection cum awareness drive in 2nd and 3rd week of March, 2023. This included webinar on 10th March, 2023, setting up of e-waste collection kiosk at HP Secretariat on 14th, 15th and 16th March followed by E-Waste collection via Mobile Van in Shimla district. • State Board organized an E-Waste Collection cum awareness drive in 3rd and 4th Week of October, 2023 on occasion of International E-Waste Day wherein collection was conducted via Mobile Van in Shimla city and Collection Kiosk were set up at all Regional Offices of HPSPCB. • An e-waste collection drive from 3rd to 5th Feb, 2024 in Shimla and from 6th to 8th Feb, 2024 in Solan was conducted in collaboration with M/s Karo Sambhav.
8	IEC plan be firmed up	SPCBs/PCCs/ District	State Government to firm up IEC plan for educating public at large	Vide notification dated 20.05.2019, Government of Himachal Pradesh has directed Department of Environment Sci & Tech. to formulate an IEC Plan.

	and executed	Administration /CPCB	about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	
9	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Regular meetings at district level under the Chairmanship of Deputy Commissioner/ ADC is being conducted under District Environmental Plan formulated.

Part II: Compliance to Hon'ble NGT order dated 15.01.2021

Table-2

S.No.	Direction given	Status of implementation
1	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	There are 4 recycling facilities in the State of Himachal Pradesh out of which 3 are located in Industrial area.

Part:III: ATR on CPCB's directions

Table-3

S.No.	Direction dated	ATR
1		Directions dated 06.09.2022
	To set up robust mechanism of surveillance for addressing the issue of illegal/ informal processing of e-waste in their jurisdiction	<ul style="list-style-type: none"> • Directions has been issued to Urban Local Bodies to ensure the set up of E-Waste Collection Kiosk in each ULBs and channelize orphan e-waste to registered entities. • Vide letter dated 25.02.2022, State Board recommended the Govt. of Himachal Pradesh to issue necessary directions so that the auction process of the e-waste being generated by the State Government Departments/ Boards/ Corporations/ Universities/ such bodies (Bulk Consumers) is carried out in such a manner that the e-waste is channelized through authorized e-waste Collection Center, Dismantler, Recycler or Refurbisher only so that such e-waste's disposal can be tracked and ensured as per norms • Government of Himachal Pradesh is in process of amending the HP Office Manual

		<p>were in it shall be made mandatory that during the auction of the E-Waste by the Govt. institute only registered entities shall participate. Meeting in this regard was held under the Chairmanship of Chief Secretary to GoHP on 3rd May, 2024.</p> <ul style="list-style-type: none"> • Vide notification dated 20.05.2019, Government of Himachal Pradesh has constituted a District Level Committee under the chairmanship of Deputy Commissioners which monitor the compliance/ implementation of E-Waste management in the State.
	<p>To carry out random inspections for auditing of authorized e-waste dismantling and recycling units as per transparent procedure established for such randomized selection of units approved at the level of Chairman, SPCB/ PCCs for assessing the material balance in terms of quantity of e-waste collected, dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. SPCB/PCCs to ensure transparency in selection of units for random inspection</p>	<ul style="list-style-type: none"> • Regular inspections as per the routine is being carried out. • Earlier, 3 E-waste recycling facilities in the State were operational to whom the authorization was granted by State Board. Currently, 4 recycling facilities are operation in the State and the said facilities are under process of obtaining the EPR registration. The EPR portal was not functional and the portal is being resumed by CPCB. • Further directions have been issued to Regional Offices to carryout comprehensive inspection and verification of the recycling facilities.
	<p>To carry out random monitoring and compliance of EPR Authorization of EPR Authorized Producers selected as per transparent procedure established for such randomized selection of units approved at the level of Chairman, SPCB/ PCCs with focus on verification of collection targets</p>	
	<p>To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points, related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome.</p>	<ul style="list-style-type: none"> • Same as table no. 1 above.
	<p>To carry out awareness programme for the stakeholders as per the provisions of E-Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.</p>	<p>Regular activities are being carried out detail of which is as below: -</p> <ul style="list-style-type: none"> • Ask Us Anything session cum Webinar regarding E-Waste Management Rules, 2022 for Manufacturers, Producers, Dismantlers, Recyclers, Refurbishers and Bulk Waste Generators defined under E-Waste Management Rules, 2022 on 16th December, 2022. • State Board Organized an E-Waste Collection cum awareness drive in 2nd and 3rd week of March, 2023. This included webinar on 10th March, 2023, setting up of e-waste collection kiosk at HP Secretariat on 14th, 15th and 16th March followed by E-Waste collection via Mobile Van in Shimla district. • State Board organized an E-Waste Collection cum awareness drive in 3rd and 4th

		<p>Week of October, 2023 on occasion of International E-Waste Day wherein collection was conducted via Mobile Van in Shimla city and Collection Kiosk were set up at all Regional Offices of HPSPCB.</p> <ul style="list-style-type: none"> An e-waste collection drive from 3rd to 5th Feb, 2024 in Shimla and from 6th to 8th Feb, 2024 in Solan was conducted in collaboration with M/s Karo Sambhav.
	The above referred actions to be treated as continuous activity and be performed on regular basis	<ul style="list-style-type: none"> Vide notification dated 20.05.2019, Government of Himachal Pradesh has constituted a District Level Committee under the chairmanship of Deputy Commissioners which monitor the compliance/ implementation of E-Waste management in the State.
2	Directions dated 30.01.2024	
	To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB	<p>There are 4 E-waste Recycling facility in the State of Himachal Pradesh: -</p> <ol style="list-style-type: none"> M/s Shivalik Solid Waste Management, M/s Shivalik Solid Waste Management, Unit-II, Village, Shabowal Tehsil- Nalagarh, H.P. M/s Ortech India Corporations, Plot No. 67-B, Industrial Estate, Lodhi Majra, Baddi M/s Eco Works Management Pvt. Ltd., Mauza Nanowal PO Khera Tehsil Nalagarh Distt. Solan HP M/s Sahini Enterprise, Village Anji Nasal PO Barog Solan SolanParwanoo. <p>The list of Producer, manufacturer, refurbisher is being compiled.</p>
	To issue notice to all such entities who are operating without registration, followed by closure of such entities	The notice is being issued.
	To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc as submitted on E-Waste EPR Portal	Earlier, 3 E-waste recycling facilities in the State were operational to whom the authorization was granted by State Board. Currently, 4 recycling facilities are operation in the State and the said facilities are under process of obtaining the EPR registration. The EPR portal was not functional the portal is being resumed by CPCB.
	To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB	
	To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately	<ul style="list-style-type: none"> Directions has been issued to Urban Local Bodies to ensure the set up of E-Waste Collection Kiosk in each ULBs and channelize orphan e-waste to registered entities. Regular inspections are carried out including occasional night surveillance across the State. No instance of illegal dismantling and recycling of waste has been observed
	To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand	

	holding, integrating with schemes in the SPCB/PCC. etc	
	To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above.	The advertisement is being issued.
3	Directions dated 19.02.2024	
	To issue notice to all recyclers, who are recycling E-Waste but not uploading requisite documents, invoices, etc pertaining to the same as per the above-mentioned guidance document, for generation of EPR certificates on the E-Waste EPR portal	Earlier, 3 E-waste recycling facilities in the State were operational to whom the authorization was granted by State Board. Currently, 4 recycling facilities are operation in the State and the said facilities are under process of obtaining the EPR registration. The EPR portal was not functional and has been recently been functional and the matter is being pursued by State Board
	To withdraw/cancel CTO of E-Waste recyclers for noncompliance of (a) above	
	To carry out verification of various documents/invoices/information uploaded by the E Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected, recycled, end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability	



HP State Pollution Control Board
HIM Parivesh Bhawan, Phase-III, New Shimla-09
Phone No. 0177-2673766, 2673020 FAX-0177-2673018



भारत गुरुकुलम्
ONE EARTH - ONE FAMILY - ONE FUTURE

No. HPSPCB/E-Waste (Management) Rules /22

Dated _____

Public Notice

Whereas, the Ministry of Environment, Forest and Climate Change, Govt. of India in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, and in supersession of the E-waste (Management) Rules, 2016, notified **E-Waste (Management) Rules, 2022** which have come into force from the **1st April, 2023**.

Whereas, these rules are applicable to every Manufacturer, Producer, Refurbisher and Recycler involved in manufacture, sale, repairing, assembling, recycling and reprocessing of e-waste or electrical and electronic equipment listed in Schedule-I.

Whereas, as per the rules, the entities who shall register on The E-Waste Management System Portal under E-Waste (Management) Rules, 2022 are (a) Manufacturer; (b) Producer; (c) Refurbisher; (d) Recycler. The said portal has been formulated by CPCB and the link for the portal is <https://eprewastecpcb.in/#/>

Whereas, as per Rule 5 (2), the Manufacturer shall collect e-waste generated during the manufacture of any electrical and electronic equipment and ensure its recycling or disposal.

Whereas, as per Rule 6 (2), the Producer shall obtain and implement Extended Producer Responsibility targets as per Schedule-III and Schedule-IV through the portal.

Whereas, as per Rule 7 (2), all Refurbishers shall collect e-waste generated during the process of refurbishing and hand over the waste to registered recycler and upload information on the portal.

Whereas, as per Rule 8, the Bulk Consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them shall be handed over only to the registered producer, refurbisher or recycler.

Whereas, as per Rule 9, the Recyclers shall ensure that the facility and recycling processes are in accordance with the standards or guidelines laid down by the Central Pollution Control Board, and maintain record of e-waste collected, dismantled, recycled and sent to registered recycler on the portal.

Whereas, as per the Rule 13 (3) (i) of the rules, all Producers under E-Waste Management Rules, 2022 are required to fulfill their Extended Producer Responsibility (EPR) obligations assigned to them through online purchase of EPR Certificates from registered Recyclers only.

Whereas, as per the said rules, the Producers, Manufacturers, Refurbisher and Recycler shall file annual and quarterly returns in the laid down form on the portal on or before the end of the month succeeding the quarter or year, as the case may be, to which the return relates.

This is issued in greater interest of public and for strict compliance for the various provisions of E Waste (Management) Rules, 2022.

Signed by

Anil Joshi

(Anil Joshi, IFS)
Date: 14-05-2024 08:06:18
Member Secretary
HPSPCB, Shimla



HP State Pollution Control Board
HIM Parivesh Bhawan, Phase-III, New Shimla-09
Phone No. 0177-2673766, 2673020 FAX-0177-2673018



कर्मणो भवतु फलम्
ONE EARTH • ONE FAMILY • ONE FUTURE

No. HPSPCB/E-Waste (Management) Rules /22
Dated _____

सार्वजनिक नोटिस

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, 8 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 और ई-अपशिष्ट (प्रबंधन) नियम, 2016 के अधिक्रमण में, ई-अपशिष्ट (प्रबंधन) नियम, 2022 को अधिसूचित किया गया जो 1 अप्रैल, 2023 से लागू हो गए हैं।

ये नियम अनुसूची-1 में सूचीबद्ध इलेक्ट्रिकल और इलेक्ट्रॉनिक उपकरणों के निर्माण, बिक्री, मरम्मत, संयोजन, रिसाइक्लिंग और पुनर्प्रसंस्करण में शामिल प्रत्येक विनिर्माता, उत्पादक, रीफर्बिशर और पुनः चक्रणकता पर लागू होते हैं।

नियमों के अनुसार, जो संस्थाएं ई-अपशिष्ट (प्रबंधन) नियम, 2022 के तहत ई-अपशिष्ट प्रबंधन प्रणाली पोर्टल पर पंजीकरण करेंगी, वे हैं (ए) विनिर्माता; (बी) उत्पादक; (सी) रीफर्बिशर; (डी) पुनः चक्रणकता। उक्त पोर्टल सीपीसीबी द्वारा तैयार किया गया है और पोर्टल का लिंक <https://eprewastecpcb.in/#/> है।

नियम 5 (2) के अनुसार, विनिर्माता किसी भी विद्युत और इलेक्ट्रॉनिक उपकरण के निर्माण के दौरान उत्पन्न ई-कचरे को एकत्र करेगा और इसका पुनर्चक्रण या निपटान सुनिश्चित करेगा।

नियम 6(2) के अनुसार, उत्पादक पोर्टल के माध्यम से अनुसूची-III और अनुसूची-IV के अनुसार विस्तारित निर्माता उत्तरदायित्व लक्ष्य प्राप्त करेगा और लागू करेगा।

नियम 7 (2) के अनुसार, रीफर्बिशर्स को रीफर्बिशिंग की प्रक्रिया के दौरान उत्पन्न ई-कचरा एकत्र करना होगा और कचरे को पंजीकृत रिसाइक्लर को सौंपना होगा और पोर्टल पर जानकारी अपलोड करनी होगी।

नियम 8 के अनुसार, अनुसूची-1 में सूचीबद्ध इलेक्ट्रिकल और इलेक्ट्रॉनिक उपकरणों के थोक उपभोक्ता यह सुनिश्चित करेंगे कि उनके द्वारा उत्पन्न ई-कचरा केवल पंजीकृत निर्माता, रीफर्बिशर या रिसाइक्लर को ही सौंपा जाए।

नियम 9 के अनुसार, पुनर्चक्रणकर्ताओं को यह सुनिश्चित करना होगा कि सुविधा और पुनर्चक्रण प्रक्रियाएं केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानकों या दिशानिर्देशों के अनुसार हैं, और ई-कचरे को एकत्रित, विघटित, पुनर्चक्रित और रजिस्ट्रीकृत पुनरचक्रकर्ता को भेजे गए अपशिष्ट/अपशिष्ट के रिकॉर्ड तो बनाये और पोर्टल पर अपलोड करें

नियमों के नियम 13 (3) (i) के अनुसार, ई-अपशिष्ट प्रबंधन नियम, 2022 के तहत सभी उत्पादकों को केवल पंजीकृत पुनर्चक्रणकर्ताओं से ईपीआर प्रमाणपत्रों की ऑनलाइन खरीद के माध्यम से उन्हें सौंपे गए विस्तारित निर्माता उत्तरदायित्व दायित्वों को पूरा करना आवश्यक है।

उक्त नियमों के अनुसार, विनिर्माता, उत्पादक, रीफर्बिशर और पुनः चक्रणकता पोर्टल पर अधिकथित प्ररूप या प्रपत्र में वार्षिक और तिमाही विवरणी उस तिमाही या वरह के बाद के महीने के अंत पर या उससे पहले जैसा भी मामला हो, फाइल करें जिससे विवरणी सम्बन्धित है

इसे जनता के व्यापक हित में और ई अपशिष्ट (प्रबंधन) नियम, 2022 के विभिन्न प्रावधानों के सख्त अनुपालन के लिए जारी किया गया है।

Signed by

Anil Joshi

05-05-2024 08:04:30

सदस्य सचिव

एचपीएसपीसीबी, शिमला